

J

R.P(Crl.)No. 1333 OF 2002
ITEM NO.301

COURT NO.6

SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Review Petition(Crl.) No. 1333/2002 in SLP(Crl.)No. 3809/2002

M/S. RINKI PETROCHEM. & INDUSTRIES LTD.

Petitioner (s)

VERSUS

DEEPAK J. BABANI & ANR.

Respondent (s)

(With Office Report)

Date : 28/11/2003 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE Y.K. SABHARWAL

HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) Mr. RK. Jain, Sr. Adv.

Mr. Manoj Goel, Adv.

Mr. Shuvodeep Roy, Adv.

Mr. Brij Bhushan, Adv.

For Respondent (s) Mr. Ravindra Keshavrao Adsure, Adv.

Mr. Sanjeev K. Singh, Adv.

Mr. Pradeep K Malik, Adv.

Mr. Bhargava V. Desai, Adv.

UPON perusing the papers, the Court made the following

O R D E R

The Review Petition is allowed. The Special Leave Petition is disposed of.

(S. Thapar)

(V.P. Tyagi)

PS to Registrar

Court Master

The signed order is placed on the file.

IN THE SUPREME COURT OF INDIA

CRIMINAL APPELLATE JURISDICTION

REVIEW PETITION (CRL.) NO. 1333 OF 2002

IN

S.L.P.(CRIMINAL) NO. 3809 OF 2002

M/s Rinki Petrochem & Industries Ltd.Petitioner (s)

Versus

Deepak J. Babani & Anr.Respondent (s)

O R D E R

The dispute between the accused and the complainant has been settled. Insofar the complainant is concerned a payment in the sum of Rs.1,03,27,312/- as against the two cheques of Rs.68,84,875/- and Rs.34,42,437/- has been made. Having regard to the facts of the case and without going into the question of law, the fine amount is reduced to Rs.5,000/-. The excess amount, if any deposited by the petitioner/accused in the treasury, shall be refunded to it. The Review Petition is allowed, the Special Leave Petition is disposed of and the impugned Order of the High Court is modified to the above extent.

.....J
(Y.K. Sabharwal)

New Delhi,.....J
November 28, 2003(H.K. Sema)